

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & BANKING
(REVENUE WING)

NEW DELHI: DATED THE 14th April, 1977.

NOTIFICATION
(INCOME-TAX)

NO. 1722 (F.NO.197/49/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Shamlaji Khetra Trust, Shamlaji" for the purpose of the said section for and from assessment year 1972-73.

Sd-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Trustee, Shri Shamlaji Khetra Trust, New Shorrock Mills' Premises, Asarwa Road, Ahmedabad:-380-016.
2. The Commissioner of Income-tax, Gujarat-IV, Ahmedabad with reference to his letter No.H.I.IV-9/B4/76 dated 4.3.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RS)/(P&PR)/(Inv.), New Delhi.
5. Director of G&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T.
7. Comptroller & Auditor General of India (20 copies).
8. Bulletin Section of Directorate of Inspection (RS&P), New Delhi (20 5 copies).
9. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M.S.Rao, Joint Secretary, Ministry of Law, Justice and Co. Affairs (Department of Legal Affairs), New Delhi.

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